

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

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O.A.No.153 of 1993
M.A.No.3949 of 1994
Dated New Delhi, this 7th day of March, 1996.

HON'BLE MR JUSTICE P. K. SHYAMSUNDAR, ACTING CHAIRMAN
HON'BLE MR K. MUTHUKUMAR, MEMBER(A)

Jagan Nath
S/o Shri Shoji Ram
Vill. Khajin
P.O.Gokulpur
Delhi-44.

... Applicant

By Advocate: Shri V. P. Sharma

versus

1. Union of India, through
The General Manager
Northern Railway
Baroda House
NEW DELHI.
2. The Divisional Railway Manager
Northern Railway
BIKANER.
3. The Assistant Engineer
Northern Railway
REWARI (HARYANA).
... Respondents

By Advocate: Shri N. K. Aggarwal

O R D E R (Oral)

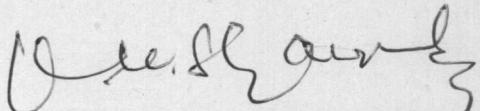
Mr Justice P. K. Shyamsundar

The application is finally disposed off as withdrawn as learned counsel for the applicant states that he would advise his client to file a representation to the administration seeking enlishment as casual labour and for seeking further relief, if any, which however is not an aspect which we should commend. But if the

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applicant were to make any representation of the department for enlisment as casual labour. it will be open to the department to dispose off the same as expeditiously as possible. No costs.


(K. Muthukumar)
Member(A)


(P. K. Shyamsundar)
Acting Chairman

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